

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.118 OF 2007**

Thursday, this the 3rd day of May, 2007

**CORAM :**

**HON'BLE Mr. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

M.P.Thankam  
Retrenched Casual Labourer  
Southern Railway, Palghat  
Resident of Moorkkathupadi  
Pallipuram PO  
Pattambi (via)  
Palghat District

: **Applicant**

(By Advocate Mr. TCG Swamy )

**Versus**

1. Union of India represented by the General Manager  
Southern Railway  
Headquarters Office, Park Town P.O,  
Chennai - 3
2. The Divisional Railway Manager  
Southern Railway, Palghat Division  
Palghat
3. The Divisional Personnel Officer  
Southern Railway, Palghat Division  
Palghat : **Respondents**

(By Advocate Mr. P.Haridas )

The application having been heard on 03.05.2007, the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE Mr. JUSTICE M. RAMACHANDRAN, VICE CHAIRMAN**

Consequent to the orders passed, claims of the applicant were to be examined for regularisation. Opportunity was offered to her to produce documents and it is presumed that she was also heard. However, by impugned order Annexure A-1 dated 12.01.2007, the claims have been rejected. The

complaint of the applicant is that the order is laconic. No understandable reasons have been given for anybody to assess what was the scope of examination and for what reasons the claims were rejected.

2. Going through the order, it appears that criticism is substantially true. The Standing counsel submits that if this Tribunal is not inclined to accept the orders as presently made available, the concerned authority will pass order afresh, giving the reasons for coming to the conclusions arrived at by the Screening Committee. This, appears to be a correct approach. Consequently, the impugned order is set aside and the concerned respondents are directed to pass fresh orders, whereby full reasons are to be given, as to why the claims have been rejected so that the it may be possible for the applicant to take up the matter, if worthwhile. This may be done within a period of two months from the date of receipt of a copy of this order.

3. The O.A. is disposed of as above. No costs.

Dated, the 3rd May, 2007.



M.RAMACHANDRAN(J)  
VICE CHAIRMAN

vs